

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 99/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2018**

Name of the Company: Pratik Rawal.
(MTI Logis- Tech Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISH BUCHASIA	PCS 4136	Applicant	Manish Buchasia
2.				

ORDER

PCS Mr. Manish Buchasia i/b PCS Mr. Rakesh Agarwal present for Appellant.
None present for ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.


The Appellant files an additional affidavit.

The arguments of learned PCS for the Appellant are heard.

The order is reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL